



2026:AHC:11410

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4952 of 2025

Ranjit

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Bachan Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record.

2. The instant petition has been filed, inter alia, seeking the following reliefs:-

"I. issue a writ, order or direction in the nature of mandamus directing the respondent no. 2 to decide the Revision bearing No. 0094 of 2022 (202254155100000094) Ranjit Vs. Amarjit and others) under Section 48(1) of U.P.C.H. Act pending before respondent no. 2 i.e. Deputy Director of Consolidation Mau, District-Mau within stipulated period as fixed by this Hon'ble Court.

II. Issue any other writ order or direction which this Hon'ble Court may deem fit and proper under the circumstances of the case, so that justice be done.

III. Award the cost of the writ petition to the petitioner."

3. It is submitted that assailing the order dated 25.04.2022 passed by Settlement Officer of Consolidation, the present petitioner has preferred a revision, which is pending consideration since 30.04.2022, despite the fact that opposite party has already appeared in the revision and the same is ready for final adjudication.

4. Learned Standing Counsel has no objection in issuing a direction for expeditious disposal of the aforesaid matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction that the Deputy Director of Consolidation, Mau, District Mau (respondent No.2), before whom the aforementioned case is pending consideration, shall consider and decide the same, in accordance with law, expeditiously, preferably within a period of **six months** from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7 . With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 13, 2026
Neetu